

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI K.N. CHARY, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No.1651/Del/2019
Assessment Year: 2015-16

Sh. Tara Chand Tayal, A-3, Ashoka Niketan, New Delhi	Vs.	ITO, Ward-55(1), New Delhi
PAN :AACPT5233C		
(Appellant)		(Respondent)

Appellant by	Ms. Rano Jain, Adv. Sh. Venkatesh Chourasia, Adv.
Respondent by	Sh. R.K. Gupta, Sr.DR

Date of hearing	18.08.2021
Date of pronouncement	18.08.2021

ORDER

PER O.P. KANT, AM:

The present appeal by the assessee is directed against the order dated 20.02.2019 passed by the learned Commissioner of Income Tax (Appeals)-19, New Delhi, for the assessment year 2015-16.

2. At the outset, learned counsel for the assessee submitted that she wants to withdraw the appeal, therefore, the same may be treated as withdrawn.

3. In view of above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

**Sd/-
(K.N. CHARY)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 18th August, 2021.

RK/-(DTDC)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi